

IN THE HIGH COURT OF JHARKHAND AT RANCHI
W.P. (S) No. 2365 of 2019

Navin Kumar & Others

... **Petitioners**

-Versus-

The State of Jharkhand & Others

... **Respondents**

CORAM: HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI

For the Petitioners

: Mr. Pratiush Lala, Advocate

For the Respondent-State

: Mr. Ashish Thakur, A.C. to A.A.G.-III

05/26.06.2020. Heard Mr. Pratiush Lala, learned counsel for the petitioners and Mr. Ashish Thakur, learned counsel for the respondent-State.

This writ petition has been heard through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic.

Mr. Pratiush Lala, learned counsel for the petitioners submits that three weeks' time may kindly be allowed for removing the defect, as pointed out by the office.

Mr. Ashish Thakur, learned counsel for the respondent-State is present.

Time, as prayed for, is allowed.

(Sanjay Kumar Dwivedi, J.)

Ajay/